

ITEM NO.62

COURT NO.12

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).29114-29115/2008

(Arising out of impugned final judgment and order dated 16/10/2006 in WA No. 2056/2005 16/10/2006 in WA No. 2057/2005 passed by the High Court Of Madras)

CHINNASAMY & ANR.

Petitioner(s)

VERSUS

STATE OF T.NADU TR.SEC.& ORS.

Respondent(s)

(With interim relief and office report)

WITH

SLP(C)NO.2131/2016(With exemption from filing O.T. and permission to file additional documents and office report)

SLP(C)No. 1936-1937/2017

(With appln for exemption from filing c/c and exemption from filing O.T. and office report)

Date : 08/05/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. J.P. Cama, Sr. Adv.
Mr. Sanjay Kapur, Adv.
Ms. Megha Karnwal, Adv.
Ms. Shubhra Kapur, Adv.
Mr. Ripusudan Sharma, Adv.

Mr. Nikhil Swami, Adv
Mrs. Prabha Swami, Adv.

Mr. B.S. Banthia, Adv.
Mr. Sachin Daga, Adv.

For Respondent(s) Mr. Subramonium Prasad, Sr. Adv.
Mr. B. Balaji, Adv.
Mr. S. Kumar, Adv.

Mr. C.D. Singh, Adv.
Ms. Sakshi Kakkar, Adv.

Mr. S. Prasad, Adv.

Mr. G. Umapathy, Adv.
Mr. Aditya Sing, Adv.
Mr. Aleo G. Rozario, Adv.

Mr. Mishra Saurabh, Adv.
Mr. Ankit Kr. Lal, Adv.
Mr. Vanshaja Shukla, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) Nos. 29114-29115/2008 :

These special leave petitions have already been dismissed vide order dated 5.5.2017. Hence, no orders are required.

SLP(C)NO.2131/2016 :

SLP(C)Nos.1936-1937/2017 :

List these matters in the second week of July, 2017.
Service to be completed in the meantime.
Dasti service, in addition, is permitted.

(B.Parvathi)
Court Master

(Tapan Kr. Chakraborty)
Court Master